

Annex V
(Paragraph 9)
BY E-Mail

COUNTERFEIT NOTES DETECTED BY BANKS
(CONSOLIDATED DATA ON AN ALL INDIA BASIS)

Report for the month of _____

Name of the Bank _____

Address of the Forged Note Vigilance Cell _____

email address _____

PART-1; State/Union Territory-Wise Summary of Counterfeit Notes Detected by the Bank

State/Union Territory*	Denomination Wise Number of Notes						TOTAL PIECES
	Rs. 10	Rs.20	Rs.50	RS.100	Rs. 500	Rs.1000	
1							
2							
3							
GRAND TOTAL							

* Indicate Name of State/Union Territory

PART-2: Details of Cases of FIRs

	Pending with the police at the beginning of the month	Sent to police during the month	Returned by Police	Pending with police at the end of the month (A) + (B) - (C)
	(A)	(B)	(C)	(D)
Number of Cases				
Number of Notes				

NB: Each FIR lodged comprises one case. The total number of Counterfeit Notes covered by FIRs to be indicated in each of the columns

Certified that (i) FIRs have been lodged in respect of all notes indicated in Part -1 above, and (ii) the related data has been reported to the Issue Office of Reserve Bank of India concerned.

Name of Head of the FNV Cell _____

Designation _____

Date _____

Forwarded to Department of Currency Management, (FNV Division), Reserve Bank of India, Mumbai in terms of letter DCM (FNVD) No.5996/16.12.01/2007-08 dated February 15, 2008.

NB: the Report to be prepared in MS Excel and transmitted by e-mail to dcmfnvd@rbi.org.in